

Mayapuri is functioning in MIG Flats allotted by the Government and CGHS have not paid any rent for the flats. At present no proposal to shift the dispensary is under consideration as it will not be convenient to the majority of the beneficiaries attached with Mayapuri dispensary.

Allotment of Plots on Priority Basis

4982. SHRI V SOBHANADREESWARA RAO. Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether the D.D.A has invited applications from the persons who were registered under the various housing schemes for allotment of plots on priority basis under the Rohini Scheme, 1981,

(b) if so, the number of persons who got their registration transferred for allotments, category-wise,

(c) the number of draws held so far, the number of plots available with DDA and the number of plots out of them allotted on priority basis, category-wise; and

(d) the time by which the next draw is proposed to be held?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) (a) Yes, Sir

(b) 3349 persons got their registration transferred as per category-wise position given below.-

Category	No of persons
JANATA	310
L.I.G.	1,272
M.I.G	1,767
TOTAL	3,349

(c) Four draws have so far been held for 30,482 plots, out of which 2128 plots have

been allotted on priority basis to those who got their registrations transferred as per category-wise break-up given below:-

EWS/JANATA	—	308
L I G	—	1,065
M I G	—	755
Total		2,128

(d) The next draw is expected in the month of September, '88.

E.P.F. Dues Outstanding Against Establishments in Kerala

4983 SHRI V S VJAYARAGHAVAN Will the Minister of LABOUR be pleased to state

(a) the details of establishments in Kerala which are in default of the payment of the Provident Fund contributions of the workers,

(b) the total amount of E P F involved as on 30 June, 1988,

(c) the action taken against the defaulting establishments for the recovery of the dues, and

(d) the steps taken/proposed to take to ensure the timely payment of contributions?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) (a) and (b) According to available information, 78 unexempted establishments, given in the Statement below: were in default of Rs.50,000/- or more as on 31.5.88. The total arrears against them amounted to Rs. 249.51 lakhs

(c) The E P F authorities have taken the following action against the defaulters for realisation of outstanding dues -

- i) Revenue Recovery Certificates have been issued under Section 8 of the EPF Act.